

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FORTY-SECOND REPORT

(Presented on 11-11-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-second Report.

2. The Committee met on 10 November 1987 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1987 (*Insertion of new article 30A*) by Shri Syed Shahabuddin.
- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of articles 345 and 348*) by Shri Naresh Chandra Chaturvedi.
- (3) The Constitution (Amendment) Bill, 1987 (*Amendment of article 276*) by Shri S. G. Gholap.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Reconsideration of classification of the following Bills:—

- (1) The Indian Penal Code (Amendment) Bill, 1986 (*Insertion of new sections 298A and 298B*) by Shri Shantaram Naik.
- (2) The Constitution (Amendment) Bill, 1986 (*Amendment of article 368*) by Shri Shantaram Naik.
- (3) The Standardisation of Style of Names of Citizens Bill, 1986 by Shri Shantaram Naik.
- (4) The Constitution (Amendment) Bill, 1987 (*Insertion of new articles 4A, 4B and 4C, etc.*) by Shri Shantaram Naik.
- (5) The Constitution (Amendment) Bill, 1987 (*Amendment of article 25, etc.*) by Shri Shantaram Naik.

IV. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 13 November 1987.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1987 (*Insertion of new article 30A*) by Shri Syed Shahabuddin.

[P.T.O.]

The Bill seeks to amend the Constitution with a view to provide for free and compulsory education to all children upto the secondary school stage. It also provides that the mother tongue of the child shall be the medium of instruction at the primary school stage and that the mother tongue shall be taught as the first language upto the secondary school stage.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of articles 345 and 348*) by Shri Naresh Chandra Chaturvedi.

The Bill seeks to amend articles 345 and 348 of the Constitution with a view to provide that the authoritative texts of Bills, Acts, etc. shall be in the language or languages being used for legislative and other official purposes by a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1987 (*Amendment of article 276*) by Shri S. G. Gholap.

The Bill seeks to amend article 276 of the Constitution with a view to raise the ceiling of professional tax, levied by a State for its benefit on trades, callings, employments, etc., from rupees two hundred fifty per annum to rupees five thousand per annum.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to seven Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of Bills

6. The Committee then considered the request of Shri Shantaram Naik to reconsider their earlier decisions (*vide* Eighteenth, Twenty-ninth, Thirty-third and Thirty-seventh Reports) regarding the classification of following Bills from category 'B' to category 'A':—

- (1) The Indian Penal Code (Amendment) Bill, 1986 (*Insertion of new sections 298A and 298B*).
- (2) The Constitution (Amendment) Bill, 1986 (*Amendment of article 368*).
- (3) The Standardisation of Style of Names of Citizens Bill, 1986.
- (4) The Constitution (Amendment) Bill, 1987 (*Insertion of new articles 4A, 4B and 4C, etc.*).
- (5) The Constitution (Amendment) Bill, 1987 (*Amendment of article 25, etc.*).

7. On reconsideration, the Committee recommend that the Standardisation of Style of Names of Citizens Bill, 1966 by Shri Shantaram Naik may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the remaining four Bills.

Allocation of time to resolutions

8. The Committee recommend allocation of time to Resolutions as follows:—

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| (1) Resolution by Dr. V. Venkatesh regarding loan melas by nationalised banks. | 2 hours |
| (2) Resolution by Shri Shantaram Naik regarding uni. form civil code. | 2 hours |

Recommendations

9. The Committee recommend that—

- (i) Sarvashri Syed Shahabuddin, Naresh Chandra Chaturvedi and S. G. Gholap be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House; and
- (iv) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;

November 10, 1967
Kartika 19, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1987 (Amendment of article 19) by Shri Mullappally Ramachandran.	74 of 1987	B	2 hours
2	The Constitution (Amendment) Bill, 1987] (Amendment of article 78) by Shri Mullappally Ramachandran.	76 of 1987	B	2 hours
3	The Citizens (Identity Card) Bill, 1987 by Shri Shantaram Naik.	80 of 1987	B	2 hours
4	The Constitution (Amendment) Bill, 1987 (Amendment of Part VI, etc.) by Shri N. Venkata Ratnam.	86 of 1987	B	2 hours
5	The Constitution (Amendment) Bill, 1987 (Amendment of Seventh Schedule) by Shri Shantaram Naik.	75 of 1987	B	2 hours
6	The Advocates' Welfare Fund Bill, 1987 by Shri Somnath Rath.	85 of 1987	B	2 hours
7	The Indian Penal Code (Amendment) Bill, 1987 (Amendment of section 500, etc.) by Shri Shantaram Naik.	79 of 1987	B	2 hours